

Annexure-9															
Name of the Corporate Debtor: Ecstasy Realty Private Limited; Date of commencement of CIRP: 9 March 2026; List of Creditors as on: 31.07.2026															
List of other creditors (other than financial creditors and operational creditors)															
(Amount in INR)															
Sr No.	Name of creditor	Identification number	Details of claim received		Details of claims admitted						Amount of contingent claims	Amount of any mutual dues, that may be set off	Amount of claims not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Housing Development and Infrastructure Limited	L70100MH1906PLC101379	30 April 2026	Amount not Specified in the claim form.	5,10,32,927/-	Unsecured	NO	NO	NO	-	-	-	-	-	The claimant has not specified the amount in the claim form. Accordingly, the claim amount has been computed on the basis of the documents submitted by the claimant and as per the records of

															the Corporate Debtor.
2	Mrs. Kuljeet Kaur	Aadhar - 572931522358	30 April 2026	17,53,92,900	5,30,48,780 /-	Unsecured	NO	NO	NO	-	-	-	-	-	As per the dues as on ICD appearing in records as received from promoters.
3	Parthenon Cooperative Housing Society Limited	-	27 May 2026	1,58,79,456.42	-	-	-	-	-	-	-	-	-	1,58,79,456.42/-	No supporting documents submitted by the claimant. Email has been sent.
	Total	-	-	19,12,72,356.42/-	10,40,81,707/-	-	-	-	-	-	-	-	-	1,58,79,456.42/-	

General Notes:

- 1. Claim from a creditor has presently not been admitted due to lack of adequate information and / or supporting documentation and is still under verification. As per communication with the creditor, this amount may be admitted at a later date subject to additional information and / or supporting documentation being provided by the creditor.*
- 2. Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications.*